

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-415/2016
MA-408/2016
MA-409/2016**

New Delhi this the 02nd day of February, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Inder Pal Sharma,
S/o Late Satya Prakash Sharma,
Age-45 years,
R/o H.No. 38, Bhud, Bharat Nagar,
Gali Arya Samaj,
Ghaziabad, U.P. ...
(By advocate: Mr. Prabhat Kumar)
Versus

Applicant

1. Union of India,
Through its Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern railway,
Estate Entry Road,
New Delhi. ...

Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

An MA 409/2016 is filed for seeking condonation of delay in re-filing of OA, however without any specific period of delay.

OA No.415/2016

2. It is also observed that even the OA is also belated and no MA alongwith OA for seeking condonation of delay, has been filed. The applicant filed certain documents by translating the same, however, the translation is very poor and not containing any proper meaning. The photo copies of the hindi originals also not filed to certain documents.

3. In the circumstances and as per the request of the learned counsel for the applicant, the OA and the MA No. 408/2016 and MA No. 409/2016 are dismissed as withdrawn with a liberty to file a properly drafted OA, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(V. Ajay Kumar)
Member (J)